

Court-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 281 of 2015 & IA Nos. 460 & 480 of 2015 & IA Nos. 167 & 332 of 2016

Dated : 8th July, 2016

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:

**The Tata Power Delhi Distribution Ltd. Appellant(s)
Versus
Delhi Electricity Regulatory Commission & Ors. Respondent(s)**

Counsel for the Appellant (s): Mr. Dhruv Mehta, Sr. Adv.
Mr. Vishal Anand,
Mr. Anupam Verma, Mr. Rahul Kinra and
Mr. Anurag Bansal for TPDDL

Counsel for the Respondent (s): Mr. H.S. Phoolka, Sr. Adv.
Mr. Siddhartha Nagpal
Mr. P.Narayan,
Salim Inamdar for Impleader
Mr. Matrugupta Mishra
Mr. Brijendra for Intervenor
Mr. Karn Kumar for Intervenor
Mr. A.P.Jain for Intervenor
Mr. Nikhil Nayyar
Mr. Dhananjay Baijal for R-1
Mr. Malay Dwivedi
Mr. S.K.Chaturvedi for R-2

ORDER

Both the parties submit that they have filed some interim applications without furnishing copies on the other side. Let the copies of all such interim applications be furnished on the other side. All the concerned parties are required to file their objections within *two days*.

All these Interim Applications will be heard on **15th July, 2016** in the light of the Order dated **31.05.2016**, passed by the Hon'ble Delhi High Court.

Post the matter for hearing on **15th July, 2016**.

**(T. Munikrishnaiah)
Technical Member**

**(Justice Surendra Kumar)
Judicial Member**

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